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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**T.P. No. 44/NCLT/AHM/2017 (New)**  
**With Gujarat High Court C.P. No. 504/2016 in C.A. No. 494/2016 (Old)**


Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.03.2017**

Name of the Company: Crown Laminates Pvt.Ltd.

Section of the Companies Act: Section 391-394 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH	ADVOCATE	PETITIONER	
2.				

**ORDER**

Learned Advocate Ms. Vaibhavi Parikh present for Petitioner.

Crown Laminates Pvt Ltd. (Transferor Company) filed CP 504/2016 before the Hon'ble High Court of Gujarat seeking sanction of amalgamation of Crown Laminates Pvt Ltd (Transferor company) with Crown Décor Pvt Ltd (Transferee Company).

The Hon'ble High Court of Gujarat by its order dated 5.12.2016 made in CP 504/2016 fixed the date of hearing as 10.01.2017.

Hon'ble High Court of Gujarat by its order dated 10.02.2017 transferred CP 504/2016 to this Tribunal and the same is renumbered as TP 44/2017.

Heard learned counsel for petitioner. Affidavit of Director and authorised signatory of the petitioner company filed stating that no notice is required to be issued to Competition Commission of India and Reserve Bank of India.

Learned counsel for petitioner contended that already publication of notice was made in the newspaper and notice already given to Regional Director as per the order of Hon'ble High Court of Gujarat dated 05.12.2016.

However, considering the change in forum and in view Rule 16(1) of the Companies (Compromise, Arrangements, and Amalgamation) Rules, 2016 the date of hearing is fixed as 01.05.2017.

This Tribunal passed the following order: -

1. Petitioner is directed to publish notice in the newspaper in which already publication has been made, informing the date of hearing with specific mention that it is in continuation of public notice issued as per the order of the Hon'ble High Court of Gujarat dated 05.12.2016. publication of notice shall appear atleast 10 ten days before the date of hearing fixed.
2. Petitioner is directed to serve notice to following statutory authorities: -
  - a) Regional Director Western Region Gujarat
  - b) Registrar of Companies Gujarat
  - c) concerned Income Tax Authorities.
  - d) Official Liquidator

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

Petitioner is directed to issue individual notices to equity shareholders, secured creditors and unsecured creditors, if any, informing the date of hearing.

List the matter on 01.05.2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 24<sup>th</sup> day of March, 2017.